

81. The West Bengal Land Reforms (Second Amendment) Act, 1972 (West Bengal Act XXVIII of 1972).

82. The West Bengal Restoration of Alienated Land Act, 1973 (West Bengal Act XXIII of 1913).

83. The West Bengal Land Reforms (Amendment) Act, 1974 (West Bengal Act XXXIII of 1974).

84. The West Bengal Land Reforms (Amendment) Act, 1975 (West Bengal Act XXIII of 1975).

85. The West Bengal Land Reforms (Amendment) Act, 1976 (West Bengal Act XII of 1976).

86. The Delhi Land Holdings (Ceiling) Amendment Act, 1976 (Central Act 15 of 1976).

87. The Pondicherry Land Reforms (Fixation of Ceiling on Land) Act, 1973 (Pondicherry Act 9 of 1974).

88. The Jammu and Kashmir Big Landed Estates Abolition Act (No. XVII of Svt. 12007).

#### Statement IX

**Land Ceiling laws proposed to be included in the Ninth Schedule to the Constitution**

1. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) (Amending) Act, 1974 (Bihar Act 13 of 1975).

2. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 1976 (Bihar Act 22 of 1976).

3. The Bihar Land Reforms (Fixation of Ceiling Area and Acquisition of Surplus Land) (Amendment) Act, 1978 (Bihar Act VII of 1978).

4. The Haryana Ceiling on Land Holdings (Amendment) Act, 1977 (Haryana Act 14 of 1977).

5. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Act, 1978 (Tamil Nadu Act 25 of 1978).

6. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Act, 1979 (Tamil Nadu Act 11 of 1979).

#### **Token for D.M.S. Milk in Limited Areas**

2676. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that tokens for D.M.S. milk have been issued in certain areas and not in others;

(b) what are the reasons for exclusion of some areas when new houses and people have come up in all areas in the recent past and who have regular ration cards; and

(c) the reasons for limiting issue of fresh tokens to certain areas only when people in those areas are forced to go to vendors, who have plenty of bottles to spare by charging 25 to 35 paise per bottle?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c) The token system has been re-introduced on an experimental basis. Hence it is limited to some selected areas only. The token system would be extended to other areas in a phased manner after evaluating its performance.

Under the existing systems, the authorised Home Delivery Agents are permitted to charge only 10 paise per bottle as service charges.

#### **Fat and other contents in Milk**

2677. SHRI MURLIDHAR CHANDRAKANT BHANDARE:  
SHRI DINKARRAO  
GOVINDA PATIL:

Will the Minister of AGRICULTURE be pleased to state:

(a) what is the percentage of the fat and other contents in the milk

supplied by D.M.S. and Mother Dairy;

(b) whether the milk supplied by Mother Dairy is fit for infants; and

(c) whether home delivery of milk is made by the D.M.S. if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Composition of milk supplied by Delhi Milk Scheme and the Mother Dairy at present is as under: -

Type of milk	Specification	
	Fat %	Solid Non Fat %
<i>Delhi Milk Scheme</i>		
Toned Milk	3.1	8.02
Double Toned Milk	1.6	9.2
Standarddi Milk	4.65	65
<i>Mother Dairy</i>		
Toned Milk	3.12	8.68
Full Cream Milk	6.15	9.19

(b) Yes, Sir.

(c) Yes, Sir. The Delhi Milk Scheme has appointed 1370 authorised Home Delivery Agents for the supply of milk to the individual consumers. On an average, about 48,000 litres, of milk is being supplied through these agents through 65 exclusive Home Delivery Depots (32 morning and 33 evening), located in the various colonies of the Capital.

#### Reported Racket in Rice Deal

2678. SHRI J. P. GOYAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether his attention has been invited to a report which appeared in the weekly 'Blitz' dated the 6th August, 1983 under the caption 'Multi-crore deal in rice racket';

(b) if so, what are the details thereof;

(c) whether an inquiry has since been ordered into the whole affairs;

(d) if so, the outcome thereof; and

(e) if the reply to part (c) above be in the negative whether an inquiry is proposed to be made into the whole affairs, if not the reasons therefor?

THE MINISTER FOR AGRICULTURE (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) to "(e) The information is being collected and will be laid on the I Table of the Sabha.

#### Calcutta Port

2679. SHRI LADLI MOHAN NIGAM;  
SHRI KALYAN ROY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Port Trust Chairman, Calcutta has claimed an overall 30 percent improvement;

(b) whether the improvement has been assessed and if not, details thereof;

(c) what are the schemes which will lead to further improvement of Calcutta Port and the details thereof; and

(d) the number of such schemes which have been implemented and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI):- (a) and (b) There has been considerable improvement in the overall performance of the Calcutta Port. The assessment of overall improvement in port operations at Calcutta was done on the basis of the port performance for the last 3 years viz. 1980-81, 1981-82 and 1982-83. The various indices considered in this regard are given at Statement L